

ITEM NO.11

COURT NO.16

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Special Leave to Appeal (Crl.) No(s). 11011/2019

[Arising out of impugned final judgment and order dated 17-04-2019 in CRLA No. 844/2004 passed by the High Court of Judicature at Allahabad]

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

SANJEEV KUMAR

Respondent(s)

IA No. 176839/2019 - EXEMPTION FROM FILING O.T.

Date : 21-11-2024 The matter was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA**

**For Petitioner(s) Ms. Preeti Goel, Adv.
Mr. Shashank Shekhar Singh, AOR
Mr. Abhinav Singh, Adv.**

For Respondent(s)

**UPON hearing the counsel the Court made the following
O R D E R**

1. Read the office report dated 19th November, 2024. It reveals that despite service, the respondent has not entered appearance.
2. The respondent has been acquitted by the High Court which reversed the conviction for murder recorded by the trial court.
3. We have heard the arguments placed by the learned counsel for the State to have the acquittal reversed.
4. Leave granted.

Signature Not Verified
Digitally signed by
JATINDER KOUR
Date: 2024.11.21
17:31:42 IST
Reason:

Since, the respondent is not represented, we appoint Mr. D.L. Chidananda, learned counsel as Amicus Curaie.

6. The Registry is directed to provide the paper book to Mr. D.L. Chidananda

within 10 days from today.

7. Records of the trial court be requisitioned. Soft copies of the records shall be provided to Ms. Preeti Goel, learned counsel for the petitioner and Mr. D.L. Chidananda, learned Amicus Curaie.
8. Relist the appeal in the month of February, 2025.
9. If the respondent is neither present nor represented on the returnable date, we may have to secure his presence by issuing arrest warrant.
10. Registry shall intimate this order to the respondent.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)